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Title: Need to depute Central Industrial Security Force (CISF) at Mullaperiyar Dam in Kerala.

SHRI M. UDHAYAKUMAR (DINDIGUL): The Mullaperiyar dam is situated in Thekkady district in Kerala and is owned and operated by the Tamil Nadu government. The length of the main dam is 1200 feet and top of the dam is 155 feet. The dam's security is with the Kerala Police and Tamil Nadu pays for it. Water from Mullaperiyar has been irrigating about 2,17,486 acres of land in five districts of Tamil Nadu - Theni, Madurai, Sivaganga, Dindigul and Ramanathapuram, and also generates electricity.

The Tamil Nadu government had moved the Supreme Court on 06.12.2011 seeking deployment of Central forces at the Mullaperiyar dam, citing incidents of vandalism by certain political parties in Kerala at the dam site.

However, the petition was disposed of following an assurance from Kerala that it would take necessary steps to protect the dam.

But in the month of February 2015, one of the sitting legislatures of Kerala, along with group of journalists visited the Mullaperiyar and subsequently damaged the structure of the baby dam. The Kerala police remained a silent spectator and failed to prevent people from damaging the baby dam. The journalists manhandled a member of a sub-committee (technical) under the supervisory committee set by the Supreme Court. The Tamil Nadu PWD officials complained to police, but the Kerala police refused to register an FIR on the complaint.

Tamil Nadu government on 20th February 2015 again moved the Supreme Court seeking directions of the Centre to depute the Central Industrial Security Force (CISF) to ensure the safety of the dam and its appurtenant structures.